

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-960/ND/2018

In the matter of:

M/s. BSA Knitting Pvt. Ltd.

....**Applicant**

Vs.

M/s. Relcom Technology Pvt. Ltd.

....**Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 07.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Himanshu Harbola, Adv.
Mr. Aman Thukral, Adv.
Mr. Ketan Madan, Adv.

For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. Let the service be also effected by other modes as well as through e-mail. For further consideration on 13.09.2018.

Mukesh

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**